



IN THE HIGH COURT OF SIKKIM

ORDER SHEET

CRIMINAL REV. PETITION.....No. **2** of 200 **6**
SONAM PALJOR BHUTIA..... Petitioner / Appellant

Versus

STATE OF SIKKIM..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	07.07.2006	<p>This matter is not in the list. On being mentioned by Mr. S. Majumdar, learned Counsel for the Petitioner, it is taken up.</p> <p>Heard Mr. S. Majumdar, learned Counsel for the Petitioner. Also heard Mr. J. B. Pradhan, learned Public Prosecutor for the State.</p> <p>In course of hearing, a suggestion was made by the learned Public Prosecutor that considering the nature of the case at hand, it would be more appropriate if the Petitioner makes an application before the concerned Court seeking permission to re-examine such of the witnesses as he may consider material in the matter, instead of pursuing the present revision petition. The suggestion is acceptable to the learned Counsel for the Petitioner. He however stated that the next date fixed in the lower Court is 10th July, 2006 and the time being short, he may be allowed few more days to make his application in the Court below.</p> <p>In view of the above, the Petitioner shall make an application before the concerned court</p>	



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for re-examination of the witnesses within ten days from today. The Court shall consider such application when made by the Petitioner according to law and dispose of the same. Needless to say, the Petitioner shall have liberty to approach this Court if aggrieved by the decision of the Court below in the matter.

With the above observation, the Criminal Revision Petition and the Criminal Misc.Application No.6 of 2006 stand disposed of. Pending disposal of the contemplated application by the Petitioner if filed within the above stipulated time, further examination of the PWs shall not be taken up.

Let a copy of this order be communicated to the concerned Court below for information and compliance.

(A.P. Subba)
Judge

*Certified
Copy of the
Order dated
7-7-06.
has been
forwarded
to the concerned
Court below
[Signature]
7.7.06*